ITEM NO.2 COURT NO.3 SECTION II-C

## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).9408-9411/2022

[Arising out of impugned final judgment and order dated 10-01-2022 in CRLP No.2929/2020 10-01-2022 in CRLP No.513/2021 10-01-2022 in CRLP No.1769/2021 10-01-2022 in CRLP No.13756/2020 passed by the High Court of Karnataka at Bengaluru]

STATE OF KARNATAKA & ANR.

Petitioner(s)

**VERSUS** 

ABRAR KAZI & ORS.

Respondent(s)

Date: 22-04-2025 These petitions were called on for hearing today.

CORAM:

HON'BLE MR. JUSTICE SURYA KANT

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. D. L. Chidananda, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.

Mr. Sharath Nambiar, Adv.

Mr. Praneet Pranav, Adv.

Ms. Satvika Thakur, Adv.

Mr. Anuj Srinivas Udupa, Adv.

Mr. Arvind Kumar Sharma, AOR

Mr. Ananga Bhattacharyya, Adv.

Mr. Krishanu Barua, Adv.

Ms. Devahuti Tamuli, Adv.

For M/S. Veritas Legis, AOR

Ms. Sandhya Gupta, Adv.

Mr. Varchaswa Singh, Adv.

Ms. Drishti Gupta, Adv.

Mr. Sanjay Kumar Tyagi, AOR

Mr. Bhargava V. Desai, AOR

Mr. Shivam Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. K M Nataraj, learned Additional Solicitor General of India seeks and is granted four weeks' time to file the counter affidavit.

- 2. Having regard to the nature, ramifications and implications of the matter, we deem it appropriate to appoint Mr. Shivam Singh, Advocate (M.No.9873832280) as an *amicus curiae* to assist the Court in the matter. The Registry is directed to provide a complete set of pleadings to him.
- 3. A copy of the counter affidavit to be filed by the Union of India may also be supplied to the learned *amicus*.
- 4. Post these matters for hearing on 22.07.2025.
- 5. The Registry is directed not to delete these matters from the date fixed.

(SATISH KUMAR YADAV) ADDITIONAL REGISTRAR (PREETHI T.C.)
ASSISTANT REGISTRAR